

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Miscellaneous Application No. 98/2022

In

Original Application No. 180/2021

In the Matter of:

Mukul Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

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1.	Report in compliance to Hon'ble NGT, PB order dated 16.05.2024, in Miscellaneous Application No. 98/2022 in Original Application No. 180/2021.	
2.	Annexure- I A copy of Hon'ble NGT order dated 16.05.2024 in M.A No. 98/2022 in O.A No. 180/2021.	
3.	Annexure- II A copy of letter dated 08.07.2024, issued by CPCB to SPCBs/PCCs regarding format for submission of information.	
4.	Annexure- III A copy of reminder-I email dated 16.07.2024 with reference to CPCB letter dated 08.07.2024.	
5.	Annexure- IV A copy of email dated 20.08.2024 regarding CPCBs letter dated 08.07.2024 and reminder-I email dated 16.07.2024 regarding circulated a format and requested your board/ Committee to submit the information.	

Filed by Adv.
Rajkumar

(on behalf of Central Pollution Control Board)

Place: Delhi

Dated: 31.08.2024

**Report on Compliance to orders passed in
the matter of M.A. No. 98/2022 in Original
Application No. 180/2021 filed by Mukul
Kumar before Hon'ble National Green
Tribunal**

1 Introduction

Hon'ble National Green Tribunal heard the matter of M.A. No. 98/2022 regarding implementation of Biomedical Waste Management Rules, 2016 and CPCB Guidelines. The matter was heard on 16.05.2024 wherein Hon'ble NGT passed the following order:

"...On 12.03.2024, the Tribunal had considered the reports filed by the States/Union Territories except by Arunachal Pradesh, Gujarat, Manipur and Meghalaya and the compilation of such reports by the CPCB. We had noted as many as 11 issues and in that background the submission was made by the counsel of CPCB that he will be filing a fresh report keeping in view the issues noted therein.

3. A fresh report dated 15.05.2024 has been filed by the CPCB stating in paragraph 3 of the report that the communications were issued to SPCB and PCC requesting them to file status of the gap observed by the Tribunal in implementation of the rules and on the basis of the response received from SPCB and PCC the chart in paragraph 3 has been prepared. But from the chart and the note appended thereto it is found that 8 States/Union Territories namely Andhra Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Tamil Nadu & Uttar Pradesh have not submitted the report to CPCB. Hence, CPCB is permitted to obtain the report from these States and file a fresh report showing the status of compliance relating to the gaps at least one week before next date of hearing...."

Copy of order dated 16.05.2024 is attached herewith as **Annexure-I**.

2 Action taken by CPCB as per order dated 16.05.2024

- a. CPCB vide letter dated 08.07.2024 forwarded the order dated 16.05.2024 of Hon'ble NGT to all SPCBs/PCCs and requested to ensure compliance to orders passed by Hon'ble NGT and submit the report within a week to CPCB. In the said letter a format was prepared and circulated for submission of report. Copy of the letter along with format is attached as **Annexure II**.
- b. CPCB vide reminder email dated 16.07.2024 requested SPCBs/PCCs to ensure compliance to orders passed by Hon'ble NGT and submit the report to CPCB for further compilation. Copy of the letter is attached as **Annexure III**.
- c. CPCB vide reminder email dated 20.08.2024 requested 16 SPCBs/PCCs for submission of report to CPCB for further compilation. Copy of the letter is attached as **Annexure IV**.

3 Submission of report by States/UTs

In accordance with aforesaid CPCB letter dated 08.07.2024 and reminders thereto, SPCBs/PCCs have filed fresh report as per the format given in the said letter dated 08.07.2024. State/UT wise status of submission of information on implementation of BMW Rules, 2016 by States/UTs is given in Table 1.

Table 1: State/UT wise status of submission of information on implementation of BMWM Rules, 2016

S.No.	States/UT	Status of Submission of Reports
1	Andaman Nicobar	Submitted
2	Andhra Pradesh	Submitted
3	Arunachal Pradesh	Submitted
4	Assam	Not submitted
5	Bihar	Submitted
6	Chandigarh	Submitted
7	Chhattisgarh	Submitted
8	Daman &Diu and Dadra & Nagar Haveli	Submitted
9	Delhi	Submitted
10	Goa	Submitted
11	Gujarat	Submitted
12	Haryana	Submitted
13	Himachal Pradesh	Submitted
14	Jharkhand	Not submitted
15	J & K	Not submitted
16	Karnataka	Submitted
17	Kerala	Submitted
18	Ladakh	Not submitted
19	Lakshadweep	Not submitted
20	Madhya Pradesh	Submitted
21	Maharashtra	Submitted
22	Manipur	Not submitted
23	Meghalaya	Submitted

24	Mizoram	Not submitted
25	Nagaland	Submitted
26	Odisha	Submitted
27	Puducherry	Submitted
28	Punjab	Submitted
29	Rajasthan	Submitted
30	Sikkim	Not submitted
31	Tamil Nadu	Submitted
32	Telangana	Submitted
33	Tripura	Submitted
34	Uttarakhand	Submitted
35	Uttar Pradesh	Submitted
36	West Bengal	Submitted

Out of 36 States/UTs, 28 States/UTs have submitted the report on status of implementation of BMWM Rules, 2016 as per the format of CPCB and 08 States/UTs are yet to submit the same. However, in order to present the implementation of BMWM Rules in the State / UT, the data of Annual Report is utilised in respect of these 08 States/UTs which is given in subsequent Paras.

The data presented in subsequent Paras pertain to 2023 for all 28 States/UTs who have submitted their report and for the remaining 08 States/UTs, the data for 2022 have been taken.

4 Status of Compliance to Hon'ble NGT direction

As per the directions of Hon'ble NGT, following status on implementation of BMWM Rules, 2016 based on the updated information provided by States/UTs is submitted as below:

4.1 Authorization to Healthcare Facilities under BMWM Rules, 2016

As per BMWM Rules, 2016, every occupier handling bio-medical waste is required to obtain authorization from the prescribed authority i.e. SPCB/PCC. The objective of authorization is to ensure proper management of biomedical waste by the healthcare facilities.

State/UT wise details of Healthcare Facilities along with their authorization status is given in Table 2.

Table 2: State/UT wise status of authorisation of Healthcare Facilities

S.No.	Name of State/UT	Total no. HCFs	Authorization Status	
			Authorised HCFs	Unauthorized HCFs
1	Andaman & Nicobar	272	149	123
2	Andhra Pradesh	14768	14404	364
3	Arunachal Pradesh	510	424	86
4	Assam	1537	541	996
5	Bihar	26472	25878	594
6	Chandigarh	950	950	Nil
7	Chhattisgarh	7901	7901	Nil
8	DD & DNH	219	207	12
9	Delhi	10974	10974	Nil
10	Goa	1543	1451	92
11	Gujarat	37396	32787	4609
12	Haryana	7549	7264	285
13	Himachal Pradesh	9727	9491	236
14	Jammu & Kashmir	7692	825	6867
15	Jharkhand	2432	1189	1243
16	Karnataka	54594	48320	6274
17	Kerala	24196	21823	2373
18	Ladakh	400	1	399
19	Lakshadweep	48	48	Nil
20	Madhya Pradesh	11985	10228	1757

21	Maharashtra	73122	69344	3778
22	Manipur	754	754	Nil
23	Meghalaya	1294	1117	177
24	Mizoram	670	500	170
25	Nagaland	710	642	68
26	Odisha	5979	5293	686
27	Pudducherry	446	446	Nil
28	Punjab	15137	14377	760
29	Rajasthan	10692	9842	850
20	Sikkim	342	342	Nil
31	Tamil Nadu	31158	30895	263
32	Telangana	10793	10657	136
33	Tripura	1986	1986	Nil
34	Uttar Pradesh	43757	37561	6196
35	Uttarakhand	6636	5899	737
36	West Bengal	9927	9927	Nil
	Total	434568	394437 (90.7%)	40131 (9.3 %)

As per information provided by SPCBs/PCCs, there are 4,34,568 no. of HCFs, out of which 3,94,437 (90.7%) HCFs are authorized and 40,131 (9.3%) HCFs are unauthorized.

SPCBs/PCCs submitted that directions/notices/letters were issued to 34,775 no. of HCFs to obtain authorization under BMW Rules, 2016, other 674 no. of HCFs have applied for authorisation and same is under process. The information on action taken against remaining 4,682 HCFs is not submitted by SPCBs/PCCs which include Gujarat (236), J &K (2494), Jharkhand (1086), Mizoram (170), Odisha (254) and Uttar Pradesh (442).

All HCFs operational in States/UTs namely Chandigarh, Chhattisgarh, Delhi, Lakshadweep, Manipur, Puducherry, Sikkim, Tripura and West Bengal, have obtained authorisation under BMW Rules, 2016 from respective SPCBs/PCCs.

4.2 Action taken by SPCB/PCC against CBWTFs and HCFs in case of violation of BMWM Rules, 2016

SPCB/PCCs are the prescribed authority for implementation of BMWM Rules, 2016. Further, as per BMWM Rules, 2016, SPCB/PCC has mandate to take action against HCFs or CBWTFs for violation of BMWM Rules, 2016.

As per information submitted by SPCBs and PCCs, monitoring of CBWTFs and HCFs for verification of compliance to BMWM Rules, 2016 was conducted by SPCBs/PCCs. Based on non-compliances, SPCBs/PCCs issued directions / Notices against violating HCFs and CBWTFs. State/UT wise details of action taken during year 2023-24 is given in Table 3.

Table 3: State/UT wise status of action taken against HCFs/CBWTFs

S.No	Name of State	Total no. of violation by HCFs & CBWTFs	Total No. of show cause notices/Directions issued to violating HCFs/CBWTFs	Action taken by SPCBs/PCCs against violating HCFs/CBWTFs
1.	Andaman Nicobar	128	128	Direction issued to all HCFs/CBWTFs violating BMWM Rules, 2016
2.	Andhra Pradesh	1016	1016	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016
3.	Arunachal Pradesh	172	172	Direction issued to all HCFs/CBWTFs violating BMWM Rules, 2016
4.	Assam	997	997	SPCB has conducted workshops for the govt. HCFs and waived off fees for non-bedded govt. HCFs to ease the process of authorisation. Many HCFs applied for authorisation.
5.	Bihar	1641	1641	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016
6.	Chandigarh	0	0	Not required
7.	Chhattisgarh	187	187	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016

8.	Daman &Diu and Dadra & Nagar Haveli	28	28	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016
9.	Delhi	2	0	Action taken against 2 defaulting HCFs is under process
10.	Goa	621	529	SPCB is in the process of issuing Show Cause Notice to 92 unauthorised HCFs
11.	Gujarat	5270	5034	Show Cause Notice issued to defaulting HCFs/CBWTFs. However, status of action taken against remaining 236 unauthorised HCFs is not provided by SPCB.
12.	Haryana	783	765	Show Cause Notice issued to 253 unauthorized HCFs and 14 no. of HCFs are self-closed. Further, 18 applications is under process
13.	Himachal Pradesh	249	249	Direction issued to all HCFs/CBWTFs violating BMWM Rules, 2016
14.	Jharkhand	1400	314	Direction/ Notice issued to 314 defaulting HCFs/CBWTFs. However, action taken against 1086 no. of defaulting HCFs/CBWTFs is not provided by SPCB.
15.	J & K	13735	4957	Direction/ Notice issued to 4957 defaulting HCFs/CBWTFs. However, action taken against 8778 no. of defaulting HCFs/CBWTFs is not provided by SPCB.

16.	Karnataka	7910	6697	Direction/ Notice issued to 669 defaulting HCFs/CBWTFs. However, action taken against 8778 no. of defaulting 1213 HCFs/CBWTFs is not provided by SPCB.
17.	Kerala	2538	2120	Direction/notice issued to 2120 HCFs/CBWTFs violating BMWM Rules, 2016. 418 no. of application for authorisation is under process.
18.	Ladakh	798	798	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016.
19.	Lakshadweep	0	0	Not required
20.	Madhya Pradesh	3394	2545	Direction/ Notice issued to 2545 defaulting HCFs/CBWTFs. However, action taken against 849 no. of defaulting HCFs/CBWTFs is not provided by SPCB.
21.	Maharashtra	4087	3801	Direction/ Notice issued to 3801 defaulting HCFs/CBWTFs. However, action taken against 286 no. of defaulting HCFs/CBWTFs is not provided by SPCB.
22.	Manipur	1	0	Action taken against 1 defaulting HCF/CBWTF is not mentioned
23.	Meghalaya	360	360	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016.
24.	Mizoram	172	2	Direction/ Notice issued to 2 defaulting HCFs. However, action taken

				against 170 no. of defaulting HCFs is not provided by SPCB.
25.	Nagaland	68	68	Direction/ Notice issued to all defaulting HCFs. List of HCFs has been communicated to the Health & Family Welfare Department for directing the HCFs to obtain authorisation
26.	Odisha	693	439	Direction/ Notice issued to 439 defaulting HCFs/CBWTFs. However, action taken against 254 no. of defaulting HCFs is not provided by SPCB.
27.	Puducherry	6	6	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016.
28.	Punjab	859	859	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016.
29.	Rajasthan	1501	1501	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016.
30.	Sikkim	3	3	Direction/notice issued to all HCFs violating BMWM Rules, 2016.
31.	Tamil Nadu	277	277	List of unauthorised HCFs communicated to Health & Family Welfare department requested to direct the unauthorised HCFs to obtain authorization
32.	Telengana	276	276	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016.

33.	Tripura	2	2	Direction/notice issued to all HCFs violating BMWM Rules, 2016.
34.	Uttarakhand	1321	1175	Direction/ Notice issued to 1175 defaulting HCFs/CBWTFs. 146 no. of applications for authorisation is under process.
35.	Uttar Pradesh	8608	7304	Direction/ Notice issued to 7304 defaulting HCFs/CBWTFs. However, action taken against 1304 no. of defaulting HCFs/CBWTFs is not provided by SPCB.
36.	West Bengal	201	201	Direction/notice issued to all HCFs/CBWTFs violating BMWM Rules, 2016.
	Total	59304	44451	

SPCBs/PCCs submitted the status of violations to provisions of BMWM Rules, 2016 which is observed to be done by 59,304 no. in respect of HCFs/CBWTFs and accordingly, action has been taken against 44,451 no. of HCFs/CBWTFs. The violations reported by SPCBs/PCCs in respect of 59,304 HCFs/CBWTFs also includes HCFs operating without authorisation.

Action taken against remaining 14,853 no. of violating HCFs/CBWTFs is yet to be provided by SPCBs/PCCs namely Gujarat, Jharkhand, J&K, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Odisha, and Uttar Pradesh. CPCB vide email dated 22.08.2024 and 27.08.2024 has asked these 10 SPCBs/PCCs to send status of action taken against 14,853 violating HCFs.

4.3 Generation & Treatment of biomedical waste

As per BMWM Rules, 2016, HCFs shall segregate biomedical waste as per colour coded system prescribed under the said Rules and handover the segregated waste to CBWTF operator for its final treatment and disposal. The generated biomedical waste shall be treated and disposed off as per the treatment options given under the Schedule I of the BMWM Rules, 2016.

Based on information provided by SPCBs/PCCs, gaps in generation and treatment of biomedical waste were observed in 05 SPCBs/UTs. These gaps in the data pertaining to year 2023 were communicated vide email dated 22.08.2024 with a requested to submit further clarification. Gaps observed in the Annual Report for the year 2022 were communicated by CPCB to respective SPCBs/PCCs vide letters dated 11.10.2023 & 26.12.2023. Clarifications were sought from these

05 SPCBs/PCCs where gaps were observed and out of 05, 02 SPCBs namely Bihar and Nagaland have provided clarification and accordingly State/UT wise updated details of biomedical waste generation & treatment is given in Table 4:

Table 4: Details of biomedical waste generation & treatment in State/UT

S.No	Name of State	BMW Generation (Tons/day)	BMW Treatment (Tons/day)	Gap between BMW generation and treatment
1.	Andaman and Nicobar Islands	0.73	0.73	-
2.	Andhra Pradesh	16	16	-
3.	Arunachal Pradesh	0.46	0.46	-
4.	Assam	8.2	5.2	3
5.	Bihar	28.25	13.65	14.6
6.	Chandigarh	6.35	6.35	-
7.	Chhattisgarh	7.5	7.5	-
8.	Dadar Nagar Haveli	0.36	0.36	-
9.	Delhi	31.2	31.2	-
10.	Goa	2.13	2.13	-
11.	Gujarat	51.82	51.82	-
12.	Haryana	25.27	25.27	-
13.	Himachal Pradesh	3.77	3.77	-
14.	Jammu and Kashmir	9.7	9	0.7
15.	Jharkhand	8.7	8.4	0.3
16.	Karnataka	76	76	-
17.	Kerala	68.12	68.12	-
18.	Ladakh	0.1	0.1	-
19.	Lakshadweep	0.1	0.1	-
20.	Madhya Pradesh	16.68	16.68	-

21.	Maharashtra	75.71	75.71	-
22.	Manipur	1.44	1.44	-
23.	Meghalaya	2.26	2.26	-
24.	Mizoram	0.96	0.96	-
25.	Nagaland	1.04	0.61	0.43
26.	Odisha	12.24	12.24	-
27.	Puducherry	4.7	4.7	-
28.	Punjab	22.55	22.55	-
29.	Rajasthan	19.91	19.91	-
30.	Sikkim	0.6	0.6	-
31.	Tamil Nadu	49.7	49.7	-
32.	Telangana	26.32	26.32	-
33.	Tripura	1.79	1.79	-
34.	Uttarakhand	8.77	8.77	-
35.	Uttar Pradesh	91	91	-
36.	West Bengal	43.12	43.12	-
	TOTAL	723.54	704.51	19.03 (2.63 %)

The above data reveals that gap between generation and treatment of biomedical waste of 19.03 Tons/day (2.63 %) is in States/UT namely Assam, Bihar, J &K, Jharkhand, Nagaland taken all together.

4.4 (a) Treatment and disposal of biomedical waste through captive treatment facilities/deep burials

BMWM Rules, 2016 stipulates that HCFs shall handover biomedical waste to CBWTF for final treatment and disposal. The Rules also stipulates that no occupier shall establish on-site treatment and disposal facility, if a service of CBWTF is available at a distance of 75 kms and disposal by deep burial is permitted only in rural or remote areas as per standards specified in Schedule-III of BMWM Rules, 2016 and with prior approval from SPCB/PCC, where there is no access of CBWTF.

As per reports submitted by SPCB/PCC, all biomedical waste generated by the HCFs is being treated & disposed off by CBWTFs in 11 States/UTs namely Andhra Pradesh, Chandigarh, DD

& DNH, Delhi, Gujarat, Haryana, Puducherry, Punjab, Telangana, Tamil Nadu and West Bengal and there is no captive treatment facility being operated in these States/UTs.

Further, in 25 States/UTs captive treatment facilities are also being operated besides CBWTFs.

There is no CBWTF operating in 7 States/UTs namely Andaman & Nicobar, Arunachal Pradesh, Ladakh, Lakshadweep, Mizoram, Nagaland, Sikkim.

The details of CBWTFs and captive treatment facilities is given in Table 5:

Table 5: Details of CBWTFs and captive treatment facilities in States/UTs

S.No	Name of State/UT	BWM generation (Tons/day)	Available treatment capacity of CBWTFs(Tons/day)	No. of HCFs which are having incinerators	No. of HCFs which are utilizing deep burial pits
1.	Andaman and Nicobar Islands	0.73	No CBWTF	7	50
2.	Arunachal Pradesh	0.46	No CBWTF	8	416
3.	Assam	8.2	25.6	Information not provided	597
4.	Bihar	28.25	42.4	1	0
5.	Chhattisgarh	7.5	28.9	1	1734
6.	Goa	2.13	16	1	0

7.	Himachal Pradesh	3.77	12.8	1	4618
8.	J &K	9.7	13.4	Information not provided	16
9.	Jharkhand	8.7	16.3	Information not provided	Information not provided
10.	Karnataka	76	149.4	1	1581
11.	Kerala	62.1	85	12	29
12.	Ladakh	0.1	No CBWTF	-	400
13.	Lakshdweep	0.1	No CBWTF	1	Information not provided
14.	Madhya Pradesh	16.68	120.4	Information not provided	PHCs & Veterinary Inst. which are located in rural areas is using deep burial pits for disposal of biomedical waste
15.	Maharashtra	75.71	162.9	0	255
16.	Manipur	1.44	0.6	Information not provided	Information not provided
17.	Meghalaya	2.26	2	0	781
18.	Mizoram	0.96	No CBWTF	-	112

19.	Nagaland	1.04	No CBWTF	2	614
20.	Odisha	12.24	26.9	3	821
21.	Rajasthan	19.91	39.4	0	598
22.	Sikkim	0.6	No CBWTF	-	352
23.	Tripura	1.79	32.5	4	116
24.	Uttar Pradesh	90.99	170.8	2	319
25.	Uttarakhand	8.77	26.4	1	2748

The Figure 1 given below represents percentage of biomedical waste treated through CBWTF and captive treatment facilities including deep burials:

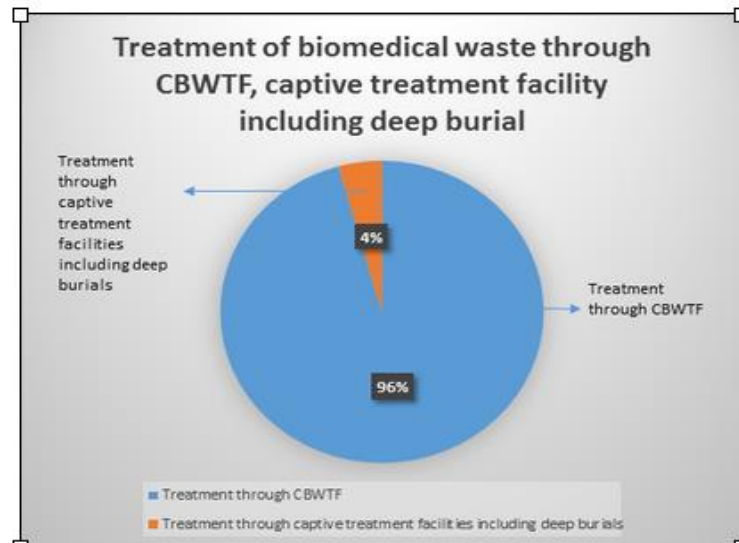


Figure 1: Percentage of biomedical waste treated through CBWTF and captive treatment facilities including deep burials

Above figure reveals that 4% of total biomedical waste is being treated and disposed off through captive treatment facilities including deep burials. As per information submitted by States/UTs, captive treatment facilities are either used in remote areas or used by government hospitals.

4.4 (b) Availability of CBWTFs in State/ UT to cover all districts

State/UT wise detail of districts covered by CBWTFs is given in following Table 6.

Table 6: Details of districts covered by CBWTFs in States/UTs

S.No.	State/UT	No. of CBWTF Present	No. of district covered by CBWTFs	No. of districts not yet covered by CBWTFs	Action taken/proposed if no CBWTF present in state/UT or districts not yet covered by CBWTFs
1	Andaman Nicobar	No CBWTF exists			7 captive incinerators are operational in different islands and proposal for 5 new incinerators for treatment of biomedical waste has been initiated
2	Andhra Pradesh	13	26	0	All districts covered by CBWTFs

		No CBWTF exists			No action initiated
3	Arunachal Pradesh				
4	Assam	2	13	22	Establishment of one new CBWTF is under process
5	Bihar	4	38	0	All districts covered by CBWTFs
6	Chandigarh	1	1	0	All districts covered by CBWTFs
7	Chhattisgarh	5	22	11	3 no. of new CBWTFs is being established to cover remaining districts which are not covered by CBWTFs yet.
8	Daman & Diu and Dadra & Nagar Haveli	0	3	0	All Districts of DD & DNH is covered by CBWTF of Gujarat
9	Delhi	2	11	0	All districts covered by CBWTFs
10	Goa	1	2	0	All districts covered by CBWTFs
11	Gujarat	21	33	0	All districts covered by CBWTFs
12	Haryana	11	22	0	All districts covered by CBWTFs
13	Himachal Pradesh	4	11	1	Disposal of biomedical waste through deep burial pits is allowed only in remote/ far-flung areas of the State and the proportion of quantity disposed of through deep burial is very less as compared to the CBWTF. Further, CBWTFs operators have been directed to enhance their coverage area of operation.
14	Jharkhand	5	24	0	All districts covered by CBWTFs . However, two captive disposal facilities

					are in operation since long time
15	J & K	3	20	Some of the remote areas are inaccessible from CBWTFs	Some of the remote areas are inaccessible from CBWTFs where deep burials/captive treatment facilities are used for treatment and disposal of biomedical waste
16	Karnataka	25	25	0	All districts covered by CBWTFs
17	Kerala	2	14	0	All districts covered by CBWTFs
18	Ladakh	No CBWTF exists			Department of Health has initiated tender for establishment of CBWTF at different location. However, proposal did not materialise due to low biomedical waste generation and proportionally high quoted rate
19	Lakshadweep	No CBWTF exists			Department of Health Services is transporting disinfected Red, Blue & White category biomedical wastes from HCFs of Lakshadweep to IMAGE, Kerala for Scientific disposal.
20	Madhya Pradesh	19	52	0	All districts are covered. However, government HCFs/Veterinary Inst./Clinics which are located in rural areas have not obtained the membership of CBWTFs and using deep burial pits
21	Maharashtra	29	36	0	All districts are covered by CBWTFs

22	Manipur	1	Information not provided	Information not provided	Information not provided
23	Meghalaya	1	1	11	Deep burial pits are being used in areas where CBWTF is inaccessible
24	Mizoram	No CBWTF exists			Proposal has been initiated for establishment of one CBWTF
25	Nagaland	No CBWTF exists			Deep burial pits and captive treatment facility are used in Nagaland as there is no CBWTF available
26	Odisha	6	30	0	All districts are covered. However, area has been assigned to CBWTFs so as to cover entire State and reduce the disposal of biomedical waste through deep burial pits.
27	Puducherry	1	2	0	All districts covered by CBWTFs
28	Punjab	6	23	0	All districts covered by CBWTFs
29	Rajasthan	12	40+10 districts are Partially covered	10 (districts are Partially covered)	Gap analysis is under process to assess requirement of new CBWTF
30	Sikkim	No CBWTF exists			No action initiated
31	Tamil Nadu	12	43	0	All districts covered by CBWTFs
32	Telengana	11	11	0	All districts covered by CBWTFs
33	Tripura	1	8	0	Deep burials are being used in hilly and remote areas
34	Uttarakhand	3	10	3	CTE granted for establishment of new CBWTF
35	Uttar Pradesh	27	75	0	All districts are covered by CBWTF. However, deep

					burial and captive treatment facility is still in practice.
36	West Bengal	9	23	0	All districts covered by CBWTFs

CBWTFs available in States/UTs namely Bihar, Goa, J&K, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Rajasthan, Uttarakhand and Uttar Pradesh is covering entire districts of State/UT. However, captive treatment facilities including deep burial is still in practice in these States/UTs.

Steps have been taken by 04 SPCBs/PCCs namely Assam, Chhattisgarh, Himachal Pradesh and Rajasthan to improve the coverage of CBWTFs for districts which are not covered by CBWTFs.

As mentioned in Para 4.4 (a) above, 4% of biomedical waste generation is being treated with captive treatment facilities. In order to progress towards treatment through CBWTFs and discouraged captive treatment facilities, it is recommended that such 25 SPCBs/PCCs where the said gap of 4% exists shall map HCFs and CBWTFs for the same and take action considering the following:

- (a) Biomedical waste may be transported to CBWTF located within radius upto 75Km/150 Km in accordance with BMWM Rules, 2016 and CPCB guidelines for CBWTFs.
- (b) In case (a) is not feasible, feasibility of setting up of CBWTF may be explored by mapping of HCFs.
- (c) In case (a) and (b) are not feasible, captive treatment facility may be permitted for treatment & disposal of biomedical waste as per BMWM Rules, 2016.
- (d) UTs having islands (Andaman & Nicobar and Lakshadweep) may have CBWTFs or captive treatment facilities depending upon feasibility with respect to volume of biomedical waste generation in each islands, distance between such islands and their ease in connectivity to transport the biomedical waste ensuring safety.

4.5 Frequency of training related to biomedical waste management

BMWM Rules, 2016 stipulates that SPCBs/PCCs shall organise training programmes for staff of HCFs and CBWTFs on segregation, collection, storage, transportation, treatment and disposal of bio-medical wastes. BMWM Rules, 2016 also stipulates that HCFs and CBWTFs shall organise training for all healthcare workers involved in biomedical waste management at least once in a year.

Training programs helps in sensitization of the healthcare workers and improve the collection, segregation, processing, treatment and disposal of these bio-medical wastes in an environmentally sound management.

Information on frequency of training programme conducted by SPCBs/PCCs is given in following Table 7.

Table 7: State/UT wise status on training programme conducted by SPCBs/PCCs

S.No.	States/UT	Frequency of training programs
1	Andaman & Nicobar	As per requirement
2	Assam	Training is being conducted. Frequency of training program not mentioned.
3	Andhra Pradesh	Training is being conducted. Frequency of training program not mentioned.
4	Arunachal Pradesh	Two or Three times in a year
5	Bihar	Training is being conducted. Frequency of training program not mentioned.
6	Chandigarh	Monthly training programme is conducted
7	Chhattisgarh	Training is being conducted. Frequency of training program not mentioned.
8	DD & DNH	Information not provided
9	Delhi	Quarterly by DPCC/CBWTF
10	Goa	Training is being conducted. Frequency of training program not mentioned.
11	Gujarat	Monthly
12	Haryana	Training is being conducted. Frequency of training program not mentioned.
13	Himachal Pradesh	Training is being conducted. Frequency of training program not mentioned.
14	Jammu & Kashmir	Training is being conducted. Frequency of training program not mentioned.
15	Jharkhand	Training is being conducted. Frequency of training program not mentioned.
16	Karnataka	No information is available
17	Ladakh	No information is available
18	Kerala	Training is being conducted. Frequency of training program not mentioned.
19	Lakshadweep	Training is being conducted. Frequency of training program not mentioned.

20	Madhya Pradesh	As per requirement
21	Maharashtra	No information is available
22	Manipur	No information is available
23	Meghalaya	No training organised by SPCB. HCF organise their own training program on BMWM for their workers.
24	Mizoram	Half-Yearly
25	Nagaland	Training is being conducted. Frequency of training program not mentioned.
26	Odisha	Training is being conducted. Frequency of training program not mentioned.
27	Puducherry	Half-Yearly
28	Punjab	Annually/ As per the requirements
29	Rajasthan	Training is being conducted. Frequency of training program not mentioned.
30	Sikkim	Training is being conducted. Frequency of training program not mentioned.
31	Tamil Nadu	Half-Yearly
32	Telangana	Training is being conducted. Frequency of training program not mentioned.
33	Tripura	Training is being conducted. Frequency of training program not mentioned.
34	Uttarakhand	Training is being conducted. Frequency of training program not mentioned.
35	Uttar Pradesh	Quarterly
36	West Bengal	Training is being conducted. Frequency of training program not mentioned.

States/UTs namely Arunchal Pradesh, Chandigarh, Delhi, Gujarat, Mizoram, Puducherry, Punjab, Tamilnadu and Uttar Pradesh, have fixed frequency of training program (in the range of monthly to yearly). However, other States/UTs have not mentioned frequency of training.

It is recommended that SPCBs/PCCs ensure that HCFs and CBWTFs provide training to healthcare worker at least once in a year.

4.9 Revision of guidelines by CPCB with respect to radius for establishment of CBWTF.

Hon'ble NGT mentioned that CPCB may consider to re-examine the guidelines in view of the growing demand and reconsider the criteria such as 75 km radius, number of beds requirement, location of facilities in a District etc., for establishment of CBWTFs. As per the CPCB guidelines for CBWTFs, gap analysis is required to be conducted by the concerned State Pollution Control Board/Pollution Control Committee to examine the requirement of setting up of additional CBWTF in a region or locality. This gap analysis will be based on extrapolation of data related to biomedical waste generation upto next ten years. In this regard, CPCB has also prepared methodology for conducting gap analysis with respect to generation and treatment of biomedical waste for uniformity in collection and interpretation of gap analysis data and circulated to all SPCBs/PCCs vide letter dated 10.10.2023 to conduct gap analysis using the aforesaid methodology and submit it to CPCB.

It is also humbly submitted that CPCB has constituted an Expert Committee for biomedical waste management. The committee comprises of representative of Ministry of Health and Family Welfare, National Environment Engineering Research Institute, Nagpur, Indian Medical Association, Safdarjung Hospital and VMMC, CBWTF Association of India and SPCBs. First meeting of said Expert Committee was conducted on 30.04.2024 in which the matter related to the review of CPCB guidelines related to biomedical waste management was also discussed. During the meeting, it was decided that in order to review guidelines for CBWTFs with respect to coverage of CBWTF, gap analysis by all States/UTs should be completed.

During the meeting, the following is concluded:

1. State Boards may be directed to complete the gap analysis on priority.
2. Indian Medical Associations and CBWTF Association of India may submit inventory of existing healthcare facilities and CBWTFs within 15 days to CPCB.

Status on gap analysis conducted by SPCBs/PCCs:

As per available information 17 State/UT namely Andaman and Nicobar, Andhra Pradesh, Bihar, Chandigarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Lakshadweep, Madhya Pradesh, Puducherry, Punjab, Sikkim, Telangana, Tripura and West Bengal conducted gap analysis with respect to generation and treatment of biomedical waste.

According to gap analysis, 8 States/UTs namely Chandigarh, Goa, Haryana, Himachal Pradesh, Madhya Pradesh, Punjab, Telangana and Tripura submitted that no CBWTF is required as the available treatment capacity of CBWTF is adequate to treat biomedical waste generation for next years.

CBWTF/Additional CBWTFs are required in States/UTs namely Andhra Pradesh, Bihar, Delhi, Gujarat, Puducherry, Sikkim and West Bengal. States/UTs are under process of setting up new CBWTF. Andaman & Nicobar and Lakshadweep are required to develop criteria for setting up of CBWTFs / captive treatment facilities depending upon the distance between the islands and their connectivity to transport the biomedical waste.

And States/UTs namely Chhattisgarh, Daman and Diu, Kerala, Maharashtra, Mizoram, Odisha, Tamil Nadu, Uttarakhand and Rajasthan, reported that gap analysis is under process.

Remaining SPCBs/PCCs are required to conduct the gap analysis to check adequacy of operational CBWTFs and facilitate for setting up of additional treatment capacity if required.

Upon receipt of gap analysis information from all SPCBs/PCCs, the matter of revision of CPCB guidelines for CBWTFs with respect to coverage area be deliberated by the aforesaid Committee constituted by CPCB.

5 Recommendations

The following are recommended with respect to gaps / observations made in above paras:

- i. All SPCBs/PCCs should conduct inventory of all bedded and non-bedded HCFs and update the same time to time and ensure bringing of all HCFs under the ambit of authorisation under BMWM Rules, 2016. Action be initiated against unauthorized HCFs..
- ii. Action be taken against 14,853 no. of violating HCFs / CWTFs by SPCBs/PCCs namely Gujarat, Jharkhand, J&K, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Odisha, and Uttar Pradesh.
- iii. SPCBs/PCCs namely Assam, Bihar, J&K, Jharkhand and Nagaland, where treatment of 19.03 Tons/day of biomedical waste all together is not reported, shall initiate immediate action to ensure that treatment is imparted to biomedical waste in a time bound manner.
- iv. Each State/UT shall review no. of CBWTFs required for the treatment and disposal of biomedical waste by extrapolating the biomedical waste generation for next ten years.
- v. With regard to ensuring treatment to all bio-medical waste generated, coverage of HCFs with services of CBWTFs and discourage captive treatment facilities, the following are recommended:
 - (a) Biomedical waste may be transported to CBWTF located within radius upto 75Km/150 Km in accordance with BMWM Rules, 2016 and CPCB guidelines for CBWTFs.
 - (b) In case (a) is not feasible, feasibility of setting up of CBWTF may be explored by mapping of HCFs.
 - (c) In case (a) and (b) are not feasible, captive treatment facility may be permitted for treatment & disposal of biomedical waste as per BMWM Rules, 2016.
 - (d) UTs having islands (Andaman & Nicobar and Lakshadweep) may have CBWTFs or captive treatment facilities depending upon feasibility with respect to volume of biomedical waste generation in each islands, distance between such islands and their ease in connectivity to transport the biomedical waste ensuring safety.
- vi. Use of deep burial pits should be permitted only in rural or remote area in accordance with standards prescribed under BMWM Rules, 2016. Further, 25 SPCBs/PCCs namely Andaman and Nicobar Islands, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Goa, Himachal Pradesh,

J &K, Jharkhand, Karnataka, Kerala, Ladakh, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Rajasthan, Sikkim, Tripura, Uttar Pradesh and Uttarakhand, should monitor and ensure compliance to BMWM Rules, 2016 by all captive treatment facilities

vii. Few SPCBs/PCCs have fixed frequency of training program. However, some SPCBs/PCCs have not fixed frequency for the same. It is recommended that SPCBs/PCCs shall fix frequency of training program at least once in a year covering every healthcare worker for effective implementation of BMWM Rule, 2016.



(Y.P. Yadav)
Scientist 'F'
Central Pollution Control Board

Item No. 12

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 98/2022

In

Original Application No. 180/2021

Mukul Kumar

Applicant

Versus

State of Uttar Pradesh

Respondent

Date of hearing: 16.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Raj Kumar, Adv. for CPCB
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Apoorv Kurup & Mr. Gurjas Narula, Advs. for UT of Lakshadweep
(Through VC)
Mr. Devraj Ashok, Adv. for Karnataka SPCB (Through VC)
Mr. Pukhrambam Ramesh Kumar, Ms. Rajkumari Divyasana & Ms.
Anupama Ngangom, Adv. for the State of Manipur
Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)

ORDER

1. In this M.A. registered on the basis of the direction issued in the Original Application, the Tribunal is considering the compliance of Bio Medical Waste Management Rules, 2016 and CPCB guidelines in this regard.

2. On 12.03.2024, the Tribunal had considered the reports filed by the States/Union Territories except by Arunachal Pradesh, Gujarat, Manipur and Meghalaya and the compilation of such reports by the CPCB. We had noted as many as 11 issues and in that background the

submission was made by the counsel of CPCB that he will be filing a fresh report keeping in view the issues noted therein.

3. A fresh report dated 15.05.2024 has been filed by the CPCB stating in paragraph 3 of the report that the communications were issued to SPCB and PCC requesting them to file status of the gap observed by the Tribunal in implementation of the rules and on the basis of the response received from SPCB and PCC the chart in paragraph 3 has been prepared. But from the chart and the note appended thereto it is found that 8 States/Union Territories namely Andhra Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Tamil Nadu & Uttar Pradesh have not submitted the report to CPCB. Hence, CPCB is permitted to obtain the report from these States and file a fresh report showing the status of compliance relating to the gaps at least one week before next date of hearing.

4. List on 02.09.2024

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 16, 2024
M.A. No. 98/2022 In
O.A No. 180/2021

By Speed Post

F. No. B-31011/BMW (2096/42.77)/2024/WMD-I

July 08,2024

To,

The Member Secretary,
(Andhra Pradesh, Madhya Pradesh, Manipur, Tamil Nadu, Uttar Pradesh)

Sub: Compliance to the Order dated 16.05.2024 passed by Hon'ble NGT in the matter of M.A. No. 98/2022 (PB) in O.A. No. 180 of 2021 titled Mukul Kumar Vs State of Uttar Pradesh & Ors – reg.

Sir,

This has reference to order passed by Hon'ble National Green Tribunal (NGT) on 16.05.2024 in the matter of M.A. No. 98/2022 (PB) in O.A. No. 180 of 2021 titled Mukul Kumar Vs State of Uttar Pradesh & Ors. In the said order, Hon'ble NGT mentioned that the report was not filed to CPCB by your State/UT as per Hon'ble NGT order dated 12.03.2024.

Copy of aforesaid order is available at following link;

https://greentribunal.gov.in/gen_pdf_test.php?filepath=L25ndF9kb2N1bWVudHMvbmd0L2Nhc2Vkb2Mvb3JkZXJzL0RFTEhJLzlwMjQtMDUtMTYvY291cnRzLzEvZGFpbHkvMTcxNjAyODU0ODI4NzlwNTgyMDY2NDg4NDg0ZDQzZWEucGRm

In view of above, it is requested to kindly ensure compliance to the order passed by Hon'ble Tribunal and submit the information in the format attached at Annexure-I within in a week to this office.

Yours faithfully



(V. P. Yadav)

Director & Head

Waste Management -I Division

%

Format for submission of information as per Hon'ble NGT matter MA 98 of 2022

1. Information regarding Healthcare facilities (as on 30.06.2024):
 - i. Total Number of HCF present in state/UT
 - ii. Number of authorized HCF (Out of total no. of HCFs)
 - iii. Action taken on unauthorized HCF present in state/UT
2. Frequency of conducting training/workshops for district level stakeholders and healthcare workers:
3. Details of biomedical waste generation and treatment:
 - i. Total Biomedical waste generation (in Kg/day):
 - ii. Average biomedical waste generation per bed per day (in Kg/day/per bed):
 - iii. Total Biomedical waste treatment and disposal (in Kg/day)
 - iv. Biomedical waste treated and disposed off through CBWTFs (in Kg/day)
 - v. Biomedical waste treated and disposed off through captive treatment facility having incinerators (if any) :
 - vi. Biomedical waste disposed off through deep burials (in Kg/day) (if any)
 - vii. No. of healthcare facilities which are having incinerators for treatment of biomedical waste (if any)
 - viii. No. of healthcare facilities which are utilizing deep burial pits for disposal of biomedical waste (if any)
 - ix. Reason for generation between biomedical waste generation and treatment (if any)
4. Status of conduct of gap analysis w.r.t. Biomedical Waste Management generation and treatment:
5. Status of CBWTFs (as on 30.06.2024):
 - i. No. of CBWTF Present
 - ii. No. of district covered by CBWTFs
 - iii. No. of districts not yet covered by CBWTFs
 - iv. Action taken/proposed if no CBWTF present in state/UT or districts not yet covered by CBWTFs
 - v. Number of authorized deep burial pits and captive treatment facilities
 - vi. Reason of use of deep burial pits and captive treatment facility despite of adequate capacity of CBWTFs (if applicable)
5. Violation of BMWM Rules, 2016 and Action Taken during year 2023-24:

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- i. No. of CBWTFs wherein violation of BMWM Rules observed
- ii. No. of CBWTFs to which show cause notices/directions has been issued
- iii. No. of HCFs wherein violation of BMWM Rules observed
- iv. No. of HCFs to which show cause notices/directions has been issued
- v. If there is gap between no. of violators and show cause notice/direction issued to the violators.
Provide details of action taken against remaining violators

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Annexure- III

Re: Compliance to the Order dated 16.05.2024 passed by Hon'ble NGT in the matter of M.A. No. 98/2022 (PB) in O.A. No. 180 of 2021 titled Mukul Kumar Vs State of Uttar Pradesh.

BC BMW, CPCB <bmw.cpcb@gov.in>

Tue, 16 Jul 2024 3:40:04 PM +0530 •

To "hocecb" <hocecb@gmail.com>, "Member Secretary" <member-secretary@rpcb.nic.in>, "Member Secretary GSPCB" <ms-gspcb.goa@nic.in>, "Member Secretary KSPCB" <ms@kspcb.gov.in>, "CHAIRMAN KSPCB" <chn.kspcb@gov.in>, "managingdirector2278" <managingdirector2278@gmail.com>, "Vivek Pandey" <cpcc-chd@nic.in>, "Dr. K.S Jayachandran" <msdpcc@nic.in>, "hspcbms" <hspcbms@gmail.com>, "mspcb-hp" <mspcb-hp@nic.in>, "membersecretaryjkspcb" <membersecretaryjkspcb@gmail.com>, "Member Secretary PPCB" <msppcb@punjab.gov.in>, "Pondicherry Pollution Control Committee Pondicherry" <ppcc.pon@nic.in>, "Ravi Gugulothu" <ms-tspcb@telangana.gov.in>, "dstpcc-andaman" <dstpcc-andaman@nic.in>, "Member Secretary" <msbspcb-bih@gov.in>, "ranchijspcb" <ranchijspcb@gmail.com>, "membersecretary" <membersecretary@ospboard.org>, "RAJESH KUMAR" <ms.wbpcb-wb@bangla.gov.in>, "msukpcb" <msukpcb@yahoo.com>, "ms" <ms@mpcb.gov.in>, "arunachalspcb" <arunachalspcb@gmail.com>, "membersecretary" <membersecretary@pcbassam.org>, "Member Secretary of Meghalaya State Pollution Control Board" <memsecy.spcb-meg@gov.in>, "duhawma15" <duhawma15@yahoo.com>, "npcb2" <npcb2@yahoo.com>, "spcbsikkim" <spcbsikkim@gmail.com>, "Tripura State Pollution Control Board" <hoospcb-tr@gov.in>, "Pollution Control Committee" <pcc-dnhdd@ddd.gov.in>, "ms-gpcb" <ms-gpcb@gujarat.gov.in>, "pollutioncontrolcommitteeh" <pollutioncontrolcommitteeh@gmail.com>

Cc "Vijay yadav" <vpyadav.cpcb@nic.in>, "Youthika Puri" <youthika.cpcb@nic.in>, "Niralee Verma" <niralee.cpcb@gov.in>, "Ankit Tripathi" <tripathiankit.cpcb@gov.in>, "Varsha.cpcb" <Varsha.cpcb@gov.in>

Reminder-I

Sir/Mam,

With reference to trailing mail, I am directed to request you to kindly submit the information related to biomedical waste management in the attached format, Please.

From: "BMW, CPCB" <bmw.cpcb@gov.in>

To: hocecb@gmail.com, "Member Secretary" <member-secretary@rpcb.nic.in>, "Member Secretary GSPCB" <ms-gspcb.goa@nic.in>, "Member Secretary KSPCB" <ms@kspcb.gov.in>, "CHAIRMAN KSPCB" <chn.kspcb@gov.in>, managingdirector2278@gmail.com, "Vivek Pandey" <cpcc-chd@nic.in>, "Dr. K.S Jayachandran" <msdpcc@nic.in>, hspcbms@gmail.com, "mspcb-hp" <mspcb-hp@nic.in>, membersecretaryjkspcb@gmail.com, "Member Secretary PPCB" <msppcb@punjab.gov.in>, "Pondicherry Pollution Control Committee Pondicherry" <ppcc.pon@nic.in>, "Ravi Gugulothu" <ms-tspcb@telangana.gov.in>, dstpcc-andaman@nic.in, "Member Secretary" <msbspcb-bih@gov.in>,

1346

ranchijspcb@gmail.com, membersecretary@ospcbboard.org, "RAJESH KUMAR" <ms.wbpcb-wb@bangla.gov.in>, msukpcb@yahoo.com, ms@mpcb.gov.in, arunachalspcb@gmail.com, membersecretary@pcbassam.org, "Member Secretary of Meghalaya State Pollution Control Board" <memsecy.spcb-meg@gov.in>, duhawma15@yahoo.com, npcb2@yahoo.com, spcbsikkim@gmail.com, "Tripura State Pollution Control Board" <hoospcb-tr@gov.in>, "Pollution Control Committee" <pcc-dnhdd@ddd.gov.in>, ms-gpcb@gujarat.gov.in, "pollutioncontrolcommitteeh" <pollutioncontrolcommitteeh@gmail.com>

Cc: "Vijay yadav" <vyadav.cpcb@nic.in>, "Youthika Puri" <youthika.cpcb@nic.in>, "Niralee Verma" <niralee.cpcb@gov.in>, "Ankit Tripathi" <tripathiankit.cpcb@gov.in>, "Varsha cpcb" <Varsha.cpcb@gov.in>

Sent: Tuesday, July 9, 2024 10:25:18 AM

Subject: Compliance to the Order dated 16.05.2024 passed by Hon'ble NGT in the matter of M.A. No. 98/2022 (PB) in O.A. No. 180 of 2021 titled Mukul Kumar Vs State of Uttar Pradesh.

Sir/Mam,

With reference to the subject cited above, I am directed to forward the letter dated 08.07.2024 attached herewith for necessary action, Please.

With regards

Waste Management Division-I
Central Pollution Control Board
New Delhi

☾ ☐☐ **2 Attachment(s)** • [Download as Zip](#) • [Add To](#) >



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160.8 KB •



Annexure-I.pdf
485.9 KB •

Compliance to the Order dated 16.05.2024 passed by Hon'ble NGT in the matter of M.A. No. 98/2022 (PB) in O.A. No. 180 of 2021 titled Mukul Kumar Vs State of Uttar Pradesh.

ME Me <bmw.cpcb@gov.in>
Tue, 20 Aug 2024 5:06:55 PM +0530 •

To "dstandamans" <dstandamans@gmail.com>, "membersecretary" <membersecretary@pcbassam.org>, "membersecretaryjkspcb" <membersecretaryjkspcb@gmail.com>, "membersecypcb" <membersecy.pcb@jk.gov.in>, "ranchijspcb" <ranchijspcb@gmail.com>, "ms" <ms@kspcb.gov.in>, "mskspcb" <ms.kspcb@gov.in>, "managingdirector2278" <managingdirector2278@gmail.com>, "ms" <ms@mpcb.gov.in>, "pcb-man" <pcb-man@nic.in>, "duhawma15" <duhawma15@yahoo.com>, "ppccpon" <ppcc.pon@nic.in>, "spcbsikkim" <spcbsikkim@gmail.com>, "ms-tspcb" <ms-tspcb@telangana.gov.in>, "msukpcb" <msukpcb@yahoo.com>, "ms" <ms@uppcb.in>, "membersecretarylpcc" <membersecretarylpcc@gmail.com>

Cc "Vijay yadav" <vpyadav.cpcb@nic.in>, "Youthika Puri" <youthika.cpcb@nic.in>, "Niralee Verma" <niralee.cpcb@gov.in>

Sir/Madam,

This has reference to order dated 16.05.2024 passed by Hon'ble NGT in the matter of M.A. No. 98/2022 (PB) in O.A. No. 180 of 2021 titled Mukul Kumar Vs State of Uttar Pradesh. I am directed to inform that CPCB vide letter dated 08.07.2024 and reminder email dated 16.07.2024 circulated a format and requested your board/ Committee to submit the information as per order passed by Hon'ble NGT in aforementioned matter. However, the information is not yet received by CPCB.

Copy of letter dated 08.07.2024 along with annexure is attached herewith for reference.

In view of above, it is requested to kindly submit the information in the attached Annexure-I by 22.08.2023.

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Letter dated 08.07.2024.pdf

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Annexure-I.pdf

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Letter dated 08.07.2024.pdf

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